

Serial No. of Order	Date of Order	Order with Signature O. A. 375/1994.	Office note as to action (if any) taken on order
17.	9-7-96	<p>Heard Shri D.R.Pattnaik, learned counsel for the applicant and Shri Ashok Mishra, learned Senior Counsel for the Respondents. Learned Counsel for the applicant, Shri D.R.Pattnaik has taken me through the orders of this Bench in Annexure-1 dated December 24, 1992, Annexure-7, dated 4th February, 1994 and Annexure-R/3 dated August 27, 1993. All the three orders of this Bench permitted the applicant to file an application before the appropriate authorities for consideration of her case for compassionate appointment. This Original Application has arisen because the rejection of the applicant's claim by the order dated 19-7-1994 <del>of</del> by Senior Superintendent of Post Offices, Bhubaneswar Division, Bhubaneswar rejecting the applicant's claim.</p> <p>After hearing the learned counsel for the Respondents Mr. Ashok Mishra, Shri D.R.Pattnaik, learned counsel for the applicant suggested that the applicant be given one more chance to make a representation before the Respondent No.2, Chief Postmaster General, Orissa Circle, Bhubaneswar. This was not opposed by the counsel for the Respondents.</p>	

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		<p>In view of this submission, the applicant is permitted to explain her case in a representation before the Respondent No.2 within two weeks from the date of receipt of a copy of this order who will dispose of the same in accordance with the procedure established in law within six weeks thereafter. It is agreed that the O.A. be disposed of leaving the matter to the discretion of Respondent No.2 for considering the applicant's case. Thus, the OA is disposed of.</p> <p><i>Member</i> Member (Admin.)</p>	<p>copy of Order No-17. Dt. 9.7.96 may be given to both the counsels.</p> <p>Ack 12/7/96 18.07.96 18.07.96 180796 S-0CJ</p> <p>Received Cpy A. M. 2nd on behalf of To Advocate Mr. C 18/7/96</p> <p>Received Cpy K. <del>regarding</del> for the applicant.</p>